

**FIR No. 57/2020  
PS DAYALPUR  
U/S 147/148/149/427/435/436/120B IPC and Section  
3 /4 of PDPP ACT  
STATE VS. AJMAT ALI & ORS.**

**13.01.2021**

**Proceedings conducted through VC.**

**This is an application U/S 91 Cr.P.C on behalf of  
applicant/accused Shadab Alam seeking  
preservation/production of CDR and CCTV  
footage.**

Present: None for State.

Ms. Tara Narula Ld. Counsel for the applicant.

Reply is not received from the IO.

Fresh Notice of the application be also issued to  
the IO and the Prosecution for NDOH. Reply be called from  
the IO.

At this stage, Ld. Counsel for the applicant  
submits that one year is going to be completed for the CDR  
which is required to be preserved as mentioned in the  
application. Hence, it is prayed that necessary directions  
may be issued to the IO to take steps for preservation of the  
CDR otherwise it might not be available after expiry of one  
year.

Considering the submissions of Ld. Counsel, I am of  
the opinion that interim direction for preservation of the  
CDR/s as mentioned in the application is required to be  
given.

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Hence, the IO is directed to take steps for preservation of  
the CDR/s as mentioned in the application.

**Copy of this order be sent to the IO for information and necessary compliance.**

Application be listed for reply and arguments on 16.01.2021.

Order be uploaded on the server.

Dinesh  
Kumar

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Dinesh Kumar  
Date: 2021.01.13  
14:14:36 +05'30'

**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/13.01.2021**



**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No. 101/20  
PS KHAJURI KHAS  
U/s 147/148/149 IPC  
State vs. Umar Khalid**

**13.01.2021**

**Proceedings conducted through VC.**

**This is an application on behalf of applicant for  
placing on record the material facts and seeking  
directions.**

Present: None for State.  
Ms. Sanya Kumar Ld. Counsel for the applicant.  
IO/Inspector Sunil Kumar has also joined the  
proceedings.

Ld. Counsel for the applicant seeks adjournment  
stating that arguing counsel not available as he is busy in  
Physical Hearings in High Court.

At request, application be listed for hearing on  
14.01.2021.

Order be uploaded on the server.

**Dinesh  
Kumar**

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Dinesh Kumar  
Date: 2021.01.13  
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**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/13.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No.207/2020  
PS Crime Branch  
U/s 419/420/468/471/120B IPC  
State vs. Vineet Kumar**

**13.01.2021**

**Proceedings conducted through VC.**

**This is an application u/s 437 Cr.P.C for grant of  
bail on behalf of applicant/accused Vineet Kumar.**

Present: Shri Pradeep Kumar Ld. APP for the State.  
Ms. Harpreet Kalsi Ld. Counsel for the applicant.  
IO/Inspector Pankaj Arora has joined through  
V/C.

At request, application be listed for hearing on  
14.01.2021 at 12.00 PM. The original application be filed in  
the court within two days.

Order be uploaded on the server.

**Dinesh  
Kumar**

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Dinesh Kumar  
Date: 2021.01.13  
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**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/13.01.2021**

**In the court of Chief Metropolitan Magistrate  
North East, Karkardooma Courts, Delhi.**

**FIR No. 194/20**

**PS CRIME BRANCH**

**U/s 25 ARMS ACT**

**State vs. AMIR S/o Abdul Sattar**

**13.01.2021**

**Proceedings conducted through VC.**

**This is an application u/s 437 Cr.P.C for grant of  
bail on behalf of applicant/accused Amir.**

Present: Shri Pradeep Kumar Ld. APP for the State.  
Shri Furkan Ld. Counsel for the accused.  
IO/ASI Satender is present in the court.  
Reply is received from the IO.

Arguments on the application heard.

It is stated by Ld. Counsel for accused that accused is in custody since 09.12.2020 and he has been falsely implicated in the present case. He has further contended that nothing incriminating has been recovered from the accused. He further argued that accused is no more required for further investigation. Hence it is prayed that the accused may be granted bail.

Ld. APP has opposed the bail application stating that the allegations levelled against the accused are serious in nature and recovery has already been effected from the accused. He further contended that co accused are yet to be arrested in other cases and the accused might run away if he is released on bail.

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Heard. Record perused.

The accused is in JC since 09.12.2020. He is no more required for custodial interrogation. This is the time when there is need of decongestion of Jails due to Covid 19 Pandemic. No purpose would be served by keeping the accused behind bars. In the present facts and circumstances, accused **Amir** is admitted on bail on furnishing personal bond in the sum of Rs. 25,000/- with one surety in the like amount.

The original application be filed in the court within two days.

**Copy of this order be sent to Jail Supdtt concerned for necessary information and compliance. The copy be also supplied to the accused in jail.**

Order be uploaded on the server.

Dinesh  
Kumar

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Dinesh Kumar  
Date: 2021.01.13  
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**(DINESH KUMAR)**

**CMM/NE/KKD/DELHI/13.01.2021**

